

GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO 2687
TO BE ANSWERED ON 04.08.2021

Mahanadi Coal Fields Limited

2687. SHRI JUAL ORAM

Will the Minister of COAL be pleased to state:

- (a) the total land acquired by the Mahanadi Coal Fields Limited (MCL) for different coal mining activities in Odisha;
- (b) the number of families displaced by those coal mines;
- (c) whether any of those displaced family has been compensated, rehabilitated and any member of their family provided employment;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken to rehabilitate and provide suitable compensation?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a): 85617.73 acre land has been acquired by the Mahanadi Coalfields Limited (MCL) for different coal mining activities in Odisha.

(b): The total number of families to be displaced is 16760 for different coal mines of Mahanadi Coalfields Limited (MCL).

(c) & (d): As on 30.06.2021, out of 16760 families to be displaced, all have been compensated for their land, structures and other assets. Out of 16760 families to be displaced, 10809 families have been resettled, out of which 3105 families have been provided resettlement plots & 7704 families have been offered onetime cash compensation in lieu of resettlement plots. Similarly as on 30.06.2021, 16985 eligible land oustees or their nominees have been provided rehabilitation benefits which include Employment, Onetime Cash Compensation in lieu of Employment & Annuity in lieu of Employment.

(e): MCL is providing due compensation, rehabilitation (employment or cash compensation in lieu of employment) and resettlement as per provisions of relevant Act and R&R policies of Govt. Payment of compensation for Land, Trees & Structures are being provided as per RFCTLARR Act, 2013. Employment is provided as a rehabilitation measure against acquisition of agricultural land, homestead land and dwelling houses as per Govt. of Orissa R&R policies. If the eligible land oustee/ nominee of a Project Affected Family (PAF) is not interested for

rehabilitation/ employment, he/she may opt for one time cash/monetary compensation in lieu of employment. If such eligible families prefer to avail cash compensation in lieu of employment an amount of Rs.16.00 lakhs per employment is provided to the eligible families in priority category. Alternatively, the families may avail 'Annuity' of Rs.21,000/- per month to its nominated member, in lieu of employment. There is a provision for increasing the annuity amount by Rs.1000/- once in every two years. Annuity is payable till the age of 60 years of the claimant. Besides employment & compensation for land, tree & structures, all the displaced families are provided the resettlement benefits i.e resettlement plot upto 10 decimal of land at a fully developed resettlement site where amenities are provided, such as Pucca Road, School Building, Veterinary Centre, Community Centre, Shopping Complex, worshipping Centre, Primary Health Centre, Ponds, Tube Wells, Wells, Supply of Drinking Water, Street Light, Boundary Walls etc.

However, where the displaced persons are unwilling to shift to re-settlement site provided by the Coal Projects can settle in a place of their own choice for which a cash compensation of Rs.6.00 Lakhs is provided in lieu of plot to each PAF. In addition to the above, building & other assistances are also provided to each displaced family at the following rate :

Sl. No.	Component	Amount (Rs.) Revised rate w.e.f 01.04.2020
1.	House Building Assistance	2,73,000.00
2.	Maintenance allowance @ Rs 3,640/- PM for 12 months	43,680.00
3.	Assistance for temporary shed	18,200.00
4.	Transport allowance	3640.00
Total		3,38,520.00

Additional incentive of early vacation and handing over of home/homestead and agricultural land:

Sl.No.	Stipulated period of shifting	Amount per family.
1.	Within 30 days	Rs.1,00,000/-
2	Within 31 to 60 days	Rs.75,000/-
3	Within 61 to 90 days	Rs.50,000/-
4	Incentive for early shifting to each eligible displaced family @ Rs 10,00,000/- of those villages in which all displaced families accept cash in lieu of plot & shift to their places of own choice with in stipulated time.	

Ex-gratia of Rs.1,20,000/- (Equivalent to Indra Awas Yojana) to all families who have lost their dwelling house only in Govt. land is being paid in addition to the cost of structure. Further, additional incentive of Rs.25,000/-, Rs.15,000/- & Rs.10,000/- for shifting within the stipulated time period will also be paid to them. The Board of Directors of MCL has also approved to provide infrastructure facilities like electricity, water, roads, drainage and boundary wall at a place other than resettlement site where 20 or more displaced families prefer to settle on their own choice.
